

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No. 504/93

New Delhi, this the 15th day of February, 1999

(8)

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)
Hon'ble Mr. K. Muthukumar, Member (A)

Shri Vikesh Sharma,
S/O Shri R.N. Sharma,
Rates Inspector,
Under Chief Commercial Supdt. (R)
Northern Railway,
Baroda House, New Delhi.

(By Advocate Shri B.L. Madhok,
proxy for Shri B.S. Mainee)

...Applicant

Versus

Union of India: through

1. The Secretary,
M/O Railways (Railway Board)
Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

...Respondents

(By Advocate: None)

O R D E R (ORAL)

By Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J):

Shri Madhok learned proxy counsel for the applicant seeks permission to withdraw the OA because he is not pressing the matter. The OA is accordingly dismissed as not pressed.


(K. Muthukumar)
Member (A)


(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.